



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.5620/2021
(S.W.P. No.3049/2010)

Thursday, this the 27th day of May, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. TarunShridhar, Member (A)**

NamartaMahajan, age 32 years
d/o Sh. Dharam Paul
w/oMunish Gupta
r/o F/17, SushilKutir, Shiv Nagar
Behind AG Office, Jammu

... Applicant

(*Nemo*for applicant)

Versus

1. State of Jammu & Kashmir through
Commissioner/Secretary to Govt.
Education Department,
Civil Secretariat, Jammu
2. Chairman, Jammu & Kashmir
Public Service Commission
Bakshi Nagar, Jammu
3. Secretary, Jammu& Kashmir
Public Service Commission
Bakshi Nagar, Jammu

... Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)



O R D E R (ORAL)

Mr. Justice L. Narasimha Reddy:

The respondents initiated steps for appointment to the post of Lecturer 10+2 in Computer Science. The screening test was proposed to be held on 09.01.2011 and the notification in this regard was issued on 11.11.2010. It was mentioned that the degree / higher degrees through distance mode shall not be entertained or considered, unless they are obtained through IGNOU/DOEACC/Jammu University/ Kashmir University. The applicant states that she obtained the degree from a different Institution and there was absolutely no basis for excluding such degree from consideration. She filed SWP No.3049/2010 before the Hon'ble High Court of Jammu & Kashmir, with a prayer to direct the respondents to allow her to participate in the screening test to be held on 09.01.2011 and to pass such other orders, as may be necessary. The Hon'ble High Court passed an interim order dated 30.12.2010, directing that the applicant shall be permitted to take part in the interview, but such appearance shall not entail any rights in her favour.

2. The SWP has since been transferred to the Tribunal in view of reorganization of the State of Jammu & Kashmir and renumbered as T.A. No.5620/2021.



3. Today, there is no representation for the applicant. We perused the record and heard Mr. Rajesh Thappa, learned Deputy Advocate General.
4. The SWP was pending for more than a decade. It is not known as to whether the applicant participated in the interview and if so, the result thereof. No relief can be granted at this length of time.
5. The T.A. is accordingly dismissed. There shall be no order as to costs.

(TarunShridhar) (Justice L. Narasimha Reddy)
Member (A) Chairman

May 27, 2021
/sunil/jyoti/ns/sd/